

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3248**

**TO BE ANSWERED ON THE 6TH DECEMBER, 2016/AGRAHAYANA 15, 1938
(SAKA)**

HONOUR KILLINGS

3248. SHRI R. DHRUVA NARAYANA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any step to address the rise in the incidents of honour killings in the country and if so, the details thereof;

(b) whether surveys have been conducted with regard to honour killings, if so, the details and outcome thereof;

(c) whether the Government has identified the reasons behind such killings and if so, the details thereof and the reaction of the Government, thereto;

(d) whether the Government has identified the areas where such killings have taken place the most; and

(e) if so, the details thereof and the action taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): As per information provided by National Crime Records Bureau (NCRB), a total of 28 cases and 251 cases were reported under murder (section 302 IPC) and culpable homicide not amounting to murder (section 304 IPC) with the motive of honour killings in the

country during 2014 and 2015 respectively. Ministry of Home Affairs has advised the States/UTs to take effective measures to check honour killings. State wise details have been annexed.

As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes, within their jurisdiction lies with the State Governments/ Union Territory Administrations. The Ministry of Home Affairs had issued an advisory on crime against women dated 4th September, 2009, wherein the States/UTs had been directed to conduct a comprehensive review of the effectiveness of their law and order machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing responsiveness to such violence. The advisory specifically advised the States/UTs to take Special steps to curb the `Violation of Women's Rights by the so called Honour Killings, to prevent forced marriage in some northern States, and other forms of Violence`. The Advisory is available on www.mha.nic.in

State/UT-wise Statement on Murder - Honour Killing during 2014-2015

SL	State/UT	2014	2015
1	Andhra Pradesh	0	2
2	Arunachal Pradesh	0	0
3	Assam	0	0
4	Bihar	0	0
5	Chhattisgarh	0	2
6	Goa	0	0
7	Gujarat	2	21
8	Haryana	1	2
9	Himachal Pradesh	0	0
10	Jammu & Kashmir	3	1
11	Jharkhand	0	0
12	Karnataka	2	0
13	Kerala	0	3
14	Madhya Pradesh	7	14
15	Maharashtra	5	1
16	Manipur	0	0
17	Meghalaya	0	0
18	Mizoram	0	0
19	Nagaland	0	0
20	Odisha	0	0
21	Punjab	5	8
22	Rajasthan	0	2
23	Sikkim	0	0
24	Tamil Nadu	0	1
25	Telangana	0	1
26	Tripura	0	0
27	Uttar Pradesh	1	131
28	Uttarakhand	0	0
29	West Bengal	0	0
	TOTAL STATE(S)	26	189
30	A & N Islands	0	1
31	Chandigarh	0	0
32	D&N Haveli	0	0
33	Daman & Diu	0	0
34	Delhi UT	0	2
35	Lakshadweep	0	0
36	Puducherry	2	0
	TOTAL UT(S)	2	3
	TOTAL (ALL INDIA)	28	192

Source: Crime in India
